

Cancer Centre, Medical College,
Thiruvananthapuram.

Besides the above, there are a number of on-going ICMR Task Force projects, ad-hoc projects and fellowships in Kerala.

Khadi Projects

7979. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have laid down some guidelines for identification and development of Khadi projects in various States ;

(b) if so, the details thereof particularly indicating the mode of financing those projects ;

(c) whether as per guidelines/requirements, all the States are cooperating with the KVIC and making financial contributions for their projects ;

(d) if so, the details thereof during the last three years, State-wise ;

(e) if not, the particulars of the States which have failed to pay their contribution towards the cost of the khadi projects during the aforesaid period ; and

(f) the steps taken or proposed to be taken to persuade the defaulting States to pay their contribution and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The Khadi and Village Industries Commission implements khadi programme with the help of its implementing agencies such as institutions registered under Cooperative act of respective States or Societies registered under Societies Registration Act of 1860 or a Charitable Trust. The implementing institutions have to obtain a khadi certificate permitting them to produce and/or sale khadi from the Certification Committee. The institution receiving funds directly from KVIC/State KVIB have to get themselves registered KVIC/State KVIB. The institution shall have to maintain production and accounting record as prescribed by the Certification Committee. The institution shall have to make available all types of record for scrutiny at the time of audit. The institution should pay the artisans for the work done by the at a rate prescribed in them State Khadi Cost Chart

(c) to (f) As far as normal programmes are concerned, there is no direct contribution from State Governments and hence, the question does not arise.

Right to Health

7980. SHRI BIJOY KRISHNA HANDIQUE : Will the PRIME MINISTER be pleased to state the details of follow-up measures taken in the wake of the Supreme Court judgement declaring right to health as Fundamental Right included in the Article 21 of the Constitution?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH

AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Under the Constitution, health being State subject, delivery of health care services is primarily the responsibility of State Governments. However, the Central Government is supplementing the efforts of State Governments in critical areas.

Comprehensive promotive, preventive, curative and rehabilitative health care services are being provided in the rural areas through a network of Sub-centre, Primary Health Centres, Community Health Centres established throughout the country and in the Urban areas through sub-divisional district level hospitals and medical colleges/Tertiary level hospitals. Central Government has also launched several communicable and non-communicable disease control/eradication programmes which are being implemented throughout the country as Centrally Sponsored Schemes. Efforts have been made during the successive Five Year plans to strengthen various teaching institutions to train the medical and paramedical personnel required for Health Care delivery system. Under Family Welfare Programme, emphasis has been given for child survival and safe motherhood including immunisation and natal care. Biomedical Research facilities have been augmented for research in priority areas. Efforts have been made for intersectoral coordination with other related Departments and involvement of voluntary organisations/NGOs and private sector in the delivery of Health Care Services in both rural and urban areas. In addition, development of Indian Systems of Medicine and Homoeopathy is being encouraged to widen the network for the delivery of health service to the people.

Office of Hurriyat in Delhi

7981. SHRI DHARMANNA MONDAYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of that Hurriyat has set up an office in Delhi to carry out people-to-people dialogue for finding a solution to the Kashmir problem ;

(b) if so, the details thereof ; and

(c) reaction of the Government thereto ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) According to available information the Kul Jamat Hurriyat Conference has not so far opened its office in Delhi.

(b) and (c) Does not arise.

Lathi Charge on Journalists

7982. SHRI ANAND RATNA MAURYA :

SHRI R. ANBARASU :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have ordered any inquiry into the Lathi charge on journalists in Srinagar on March 31, 1995;

(b) if so, the details thereof ;

(c) whether the J&K Press Association lodged a complaint with the National Human Rights Commission and the Amnesty International about such incident;

(d) if so, the details thereof ;

(e) whether the Government propose to take action against the officers responsible for such incident ;

(f) if so, the details thereof; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHURVEDI) : (a), (b), (e) to (g) : On 31.3.1995, local pressmen who were taking out a procession to observe the 'Press Day', were stopped near the Secretariat, where prohibitory orders under Section 144 Cr. P.C. were in force. When they tried to break the police cordon, mild force had to be used resulting in minor injuries to 4 - 5 Pressmen, including a woman. The Press lodged a protest against the incident and declared that they would boycott all official functions till action was taken against the police personnel involved in the incident. The State Government ordered a magisterial inquiry into the incident and a Sub Inspector of Police was placed under suspension. The local Press also set up a Committee of Inquiry to go into the incident, after which they had further discussions with the State Government, pursuant to which the matter was amicably settled and the protest was called off.

(c) No, Sir.

(d) Does not arise.

[Translation]

Land Reforms Act

7983. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) whether the State Governments of Maharashtra, Rajasthan and West Bengal have sought for permission for diluting ceiling provisions of the respective land reforms Acts; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The Governments of Maharashtra and West Bengal have sought to introduce some exemptions to the land ceiling provisions of their respective land reforms Act. There is however, no such proposal from the Government of Rajasthan.

(b) The Government of Maharashtra has been advised to reconsider their proposal in the light of the Guidelines on Ceiling on Agricultural Holdings drawn up on the basis of the conclusions arrived at in the Chief Minister's Conference held in July, 1972.

In the case of West Bengal, the matter is under consideration of the Government of India.

Assistance By CAPART

7984. SHRI CHHITUBHAI GAMIT : Will the PRIME MINISTER be pleased to state :

(a) the details of the amount allocated by CAPART to Gujarat Khet Vikas Parishad to manufacture woolen carpets and for other objectives during the last three years, year-wise and

(b) the number of persons given employment through this amount to manufacture woolen carpets and the amount of daily wages paid to each worker ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b) The year-wise details of the amount sanctioned by CAPART to Gujarat Khet Vikas Parishad for projects to manufacture woolen carpets and for other projects during the last three years are as under :

Year	(Rs. in lakhs)		
	Amount sanctioned for projects to manufacture woolen carpets	Amount sanctioned for other projects	Total
1992-93	12.23	8.77	21.00
1993-94	15.00	-	15.00
1994-95	27.12	7.93	35.05
Total	54.35	16.70	71.05

The total amount of Rs. 54.35 lakhs sanctioned during the last three years for projects to manufacture woolen carpets included Rs. 9.79 lakhs for setting up training-cum-production centre to manufacture carpets at Nasik for providing training to 200 beneficiaries. The remaining amount of Rs. 44.56 lakhs was sanctioned towards transport and for creating infrastructural facilities for the project sanctioned earlier in March, 1989, for 2800 beneficiaries.

As per the programme norms, the beneficiaries are given stipend, and not daily wages, during the training period. After the training is over, the beneficiaries are provided productive assets on group basis and the income accrued is shared by them.

[English]

Verdict Before Retirement

7985. SHRI SULTAN SALAHUDDIN OWAI SI :

SHRI M.V.V.S. MURTHI :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news item appearing in the 'Indian Express' dated February 23, 1995 under the caption "Judges rushing through verdicts just before retirement";

(b) if so, whether the Government have examined various points raised in the statement ;

(c) the extent to which the Government verified the facts ; and